

[Shri K. Hanumanthaiya]

(i) (a) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1968-69.

(b) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1968-69.

(ii) Directors' Report and statement of accounts for the year 1968-69 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—975/71.]

MR. SPEAKER : You have also given a statement explaining the delay. That is a very good practice. I appreciate it.

NOTIFICATION UNDER REPRESENTATION
OF THE PEOPLE ACT AND REPORTS
OF LAW COMMISSION

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI NITIRAJ SINGH CHAUDHARY) :
I beg to lay on the Table :

(1) A copy of Notification No. S. O. 2853 (Hindi and English versions) published in Gazette of India dated the 31st July, 1971 making certain amendments and corrections in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Madhya Pradesh, under sub-section (2) of section 9 of the Representation of the people Act, 1950. [Placed in Library. See No. LT—976/71.]

(2) (i) A copy of the Thirty-fifth Report of the Law Commission on

Capital Punishment-Volumes I and II.

(ii) A statement showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT—977/71.]

(3) A copy of the Forty-second Report of the Law Commission on the Indian Penal Code. [Placed in Library. See No. LT—978/71].

SHRI JYOTIRMOY BOSU (Diamond Harbour) : About the next item which is going to be laid by Mr. K. R. Ganesh, I want to ask how much time the committee devoted to its work, what procedure they adopted, etc., because from what I have seen in newspapers, they have grossly underplayed the menace of overinvoicing and under-invoicing.

REPORT OF THE STUDY TEAM ON
LEAKAGE OF FOREIGN EXCHANGE

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Study Team on Leakage of Foreign Exchange through invoice manipulation. [Placed in Library. See No. LT—979/71.]

MR. SPEAKER : Our practice is only to ask for the reasons for the delay.

SHRI JYOTIRMOY BOSU : This menace of foreign exchange leakage is ruining our economy.

MR. SPEAKER : You can say all that later on, not while it is being laid on the Table.

COTTON TEXTILES (CONTROL) AMDT.
ORDER UNDER ESSENTIAL COMMO-
DITIES ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE (SHRI
A. C. GEORGE) : I beg to lay on the Table a copy (Hindi and English versions) of

the Cotton Textiles (Control) Amendment Order, 1971 published in Notification No. S. O. 1457 in Gazette of India dated the 3rd April, 1971 together with corrigendum thereto published in Notification No. S. O. 2591 dated the 10th July, 1971, under subsection (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—980/71.]

13.18 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 15th November, 1971, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969 :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, be extended upto the first day of the Eighty-first Session of the Rajya Sabha".

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 15th November, 1971, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Advocates (Amendment) Bill, 1970 :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Advocates (Amendment) Bill, 1970, be extended upto the last day of the first week of the Eighty-first Session of the Rajya Sabha".

- (iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 15th November, 1971, adopted the following motion in

regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970 :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, be extended up to the last day of the Eightieth Session of the Rajya Sabha".

13.19 hrs.

ASSENT TO BILLS

SECRETARY : I lay on the Table following two Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 12th August, 1971 :—

- (1) The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971.
- (2) The Appropriation (No. 3) Bill, 1971.

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 12th August 1971 :—

- (1) The West Bengal State Legislature (Delegation of Powers) Bill, 1971.
- (2) The Agricultural Refinance Corporation (Amendment) Bill, 1971.
- (3) The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971.
- (4) The Constitution (Twenty-fourth Amendment) Bill, 1971.

MR. SPEAKER : We can take up item 9 after lunch.